

# High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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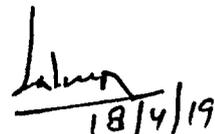
## NOTIFICATION

No: 11 Dated: 18/4/2019

It is hereby notified that the below mentioned Advocates on having surrendered their Certificates of Enrolment and voluntarily suspended their practice, as such their Enrolment Certificates are kept in abeyance with effect from the dates shown against each:-

S.No	Name S/Shri	Date of Surrender	Enrollment No. & Date
1.	Ms. Anchal Misri D/O Ashok Misri R/O J-15, Migrant Flat, Butta Nagar, Muthi, Jammu	28.02.2019	JK-115/2016 Dt.15.03.2016
2	Ms. Massarat Jabeen D/O Mohd Ashraf Shah R/O Rozabal Charar-i-Sharief, Budgam	10.04.2019	JK-32/2016 Dt.16.02.2016

By Order.

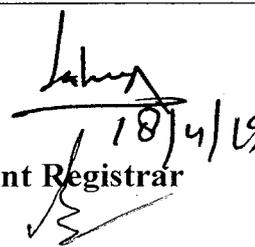
  
18/4/19  
(S. Jatinder/Singh)  
Assistant Registrar

No: 1542-52/20 Dated: 18/4/2019

Copy to the: -

- 1-2). Registrar Judicial, High Court Wing Jammu/Srinagar.
- 3-4. Principal District & Sessions Judge Jammu/Budgam.
5. Secretary, Bar Council of India, New Delhi
- 6-7. President, J&K High Court Bar Association Jammu/Srinagar.
8. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- ✓ 9. Incharge NIC High Court of Jammu & Kashmir, Jammu for uploading the same notification on official High Court website.
10. Mr./Ms. \_\_\_\_\_

.....for information.

  
18/4/19  
Assistant Registrar